

**GOVERNMENT OF INDIA  
PLANNING  
LOK SABHA**

UNSTARRED QUESTION NO:4815  
ANSWERED ON:08.12.2010  
IMPLEMENTATION OF SCP AND TSP  
Jena Shri Mohan

**Will the Minister of PLANNING be pleased to state:**

- (a) whether the Special Component Plan (SCP) for Scheduled Castes and Tribal Sub Plan (TSP) for Scheduled Tribes have been properly implemented as per the guidelines of Planning Commission;
- (b) if so, the details of allocation of funds and expenditure by the different Ministries of Central Government as well as State Governments during the last three years; and the current year, year-wise;
- (c) whether any deviation has taken place in the implementation of the schemes and if so, the details thereof;
- (d) whether the Government is contemplating to bring in any changes in the existing guidelines; and
- (e) if so, the details thereof and the reasons therefor?

**Answer**

MINISTER OF STATE FOR PLANNING, PARLIAMENTARY AFFAIRS, PERSONNEL PUBLIC GRIEVANCES & PENSION (SHRI V. NARAYANASAMY)

(a) & (b): Guidelines for formulation, implementation and monitoring of Special Component Plan (SCP) for Scheduled Castes and Tribal Sub Plan (TSP) for Scheduled Tribes have been issued to State/UT Governments in 2005 and to Central Ministries/Departments in 2006 by the Planning Commission. Details are furnished at Annexure-I & II.

Central Ministries/Departments have been advised to implement SCSP and TSP as per the guidelines issued by the Planning Commission in 2006. 19 Ministries/Departments have indicated allocation under the schemes i.e. substantially meant for SCs and STs under Statement-21 of the Expenditure Budget (Vol.I). The details are given in Expenditure Budget (Vol.I), Statement-21 (2007-08 -2009-10).

(c) : As per the available information, as on 6.12.2010, from 20 States/ UTs i.e. Karnataka, Tamil Nadu, Gujarat, Kerala, Maharashtra, Haryana, Tripura, Bihar, Uttarkhand, Sikkim, Punjab, Rajasthan, Daman & Diu, Manipur, West Bengal, Mizoram, Nagaland, Himachal Pradesh, Chandigarh, Arunachal Pradesh, Meghalaya, Chhattisgarh, Dadra Nagar & Haveli, Lakshadweep, Andaman and Nicobar Islands, Uttar Pradesh and Puducherry there is no diversion / deviation of funds has taken place, except in the case of Government of Delhi.

(d) & (e) : The Planning Commission has constituted a Task Force on 4th June, 2010 under the Chairmanship of Dr. Narendra Jadhav, Member. The terms of reference of the Task Force are to: (i) re-examine and revise the extant Guidelines issued by the Planning Commission for implementation of SCSP and TSP;(ii) understand the operational difficulties in consultation with implementing Ministries and suggest remedial action so that SCSP and TSP can be implemented effectively in future. The first Report of the Task Force on SCSP and TSP has been submitted to Hon'ble Deputy Chairman of the Planning Commission for consideration of the recommendations made in the Report.